

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

C.A.No. 29 OF 1994

in

**O.A. NO. 135 OF 1992**

~~Ex-A.O.~~

**DATE OF DECISION** 30-3-1995.

Shri N.M. Makwana, Petitioner

Mr. P.H. Pathak, Advocate for the Petitioner (s)

Versus

The Chief Post Master General Respondents  
and Anrs.

Mr. Akil Kureishi, Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. N.B. Patel, Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy, Admin. Member.

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(6)

- 2 -

Shri N.M. Makwana,  
Choksi Chawl,  
Rakhial Road,  
Nr. Masdern Mills,  
Ahmedabad.

..... Applicant.

(Advocate: Mr. P.H. Pathak)

Versus.

1) Shri V. Balaguru  
The Chief Post Master General  
or his successor in Office  
Gujarat Circle,  
Khampur, Ahmedabad.

2) Shri G.F. Patel,  
Postmaster or his  
successor in office  
S.T. Stand, Main Exchange  
Behrampura, Ahmedabad.

..... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

C.A.No. 29 OF 1994

in

O.A.No.135 OF 1992

Date: 30-3-1995.

Per: Hon'ble Mr. N.B. Patel, Vice Chairman.

Mr. Kureshi states that the directions regarding reinstatement and payment of back-wages are complied with and Mr. Pathak confirms that. Mr. Pathak states that the applicant is still makes grievance about not giving him continuity and benefits flowing from the same. He states that the applicant will make a representation in that behalf. If the applicant makes

..... 3/-

such a representation, the respondents may decide the same as early as possible. In view of this, Mr. Pathak does not press the contempt proceedings. C.A. disposed of as not pressed. Notice discharged. No costs.



(K. Ramamoorthy)  
Member (A)

(N.B. Patel)  
Vice Chairman

vtc.